

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2980

ANSWERED ON:08.12.2009

ACTIVITIES OF ANTI-NATIONAL GROUPS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various anti-national groups have joined hands to ferment violence and create anarchy in the country;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to check such activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): As per available information, there are no specific inputs signifying joining of hands of various terrorist groups to foment violence in the country. However, inputs indicate that the ISI is providing tactical support to anti-India terrorist groups operating from Pakistan. Further, many under ground (UG) outfits operating in North Eastern States are having linkages with each other.

(c): As part of an ongoing exercise several steps have been taken to strengthen and upgrade the capabilities of intelligence and security agencies both at the Central level and the State level, as well as to enhance information sharing and operational coordination between the Central agencies and the State governments. These measures include augmenting the strength of Central Para-Military Forces; the CISF Act has been amended to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; legal powers have been given to DG, NSG for requisitioning aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre in the Intelligence Bureau to enable it to function on 24X7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories; The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule.